

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 286/MP/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Limited in relation thereto

Date of Hearing : 13.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : GMR Warora Energy Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited

Parties present : Shri Raveena Dhaninja, Advocate, GWEL

**Record of Proceeding**

Learned counsel for the Petitioner submitted that present Petition has been filed under Section 142 of the Electricity Act, 2003 for seeking initiation of appropriate proceedings against the respondents for non-compliance of the Commission's orders dated 14.3.2018 and 19.12.2017 in Petition No. 13/SM/2017 and 229/MP/2016 respectively. Learned counsel submitted that pursuant to the interim order of APTEL dated 29.10.2018 directing TANGEDCO to make payment of Change in Law claims amount, the Respondent has made partial payment towards supplementary bills raised for change in law events allowed in Petition No. 13/SM/2017.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notices to the respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the respondent immediately, if not served already. The Commission directed the respondent to file its reply, by 28.12.2018, with an advance copy to the Petitioners, who may file their rejoinder, if any, by 15.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

Sd/-  
**(T. Rout)**  
**Chief (Law)**